

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

20. C.P.(IB)-301(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2024**

NAME OF THE PARTIES: Shankar S Kishnani
V/s
M/s. Marvedge Realtors Private Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Aashutosh Srivastava appeared for the Operational Creditor. Counsel appearing for the Operational Creditor states at bar that he has instructions not to proceed the present Company Petition any further and to withdraw the same with liberty to file a fresh Petition. In view of the statement made by the Counsel for the Operational Creditor, **C.P.(IB)-301(MB)/2023 is allowed to be withdrawn.** Accordingly, **C.P.(IB)-301(MB)/2023 is disposed of** having been **withdrawn.** No order is called for. All the pending IA's/MA's in this Company Petition are rendered **infructuous** and hence **dismissed.** File be consigned to records.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)
13.02.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)